



भारतीय रिजर्व बैंक

RESERVE BANK OF INDIA

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RBI/2013-14/ 582

DBOD. Dir.BC.No. 110 /13.03.00/2013-14

May 7, 2014

All Scheduled Commercial Banks
(Excluding RRBs)

Dear Sir/Madam

Levy of foreclosure charges/pre-payment penalty on Floating Rate Term Loans

Please refer to our [circular DBOD. No. Dir.BC.107/13.03.00/2011-12 dated June 5, 2012](#) on 'Home Loans- Levy of Fore-closure Charges/ Pre-payment Penalty'.

2. A reference is invited to [Part B of the First Bi-monthly Monetary Policy Statement 2014-15 announced on April 1, 2014](#) proposing certain measures for consumer protection. It was indicated that in the interest of their consumers, banks should consider allowing their borrowers the possibility of prepaying floating rate term loans without any penalty. Accordingly, it is advised that banks will not be permitted to charge foreclosure charges/ pre-payment penalties on all floating rate term loans sanctioned to *individual borrowers*, with immediate effect.

Yours faithfully,

(Prakash Chandra Sahoo)
Chief General Manager

बैंकिंग परिचालन और विकास विभाग, केंद्रीय कार्यालय, 13 माला, शहीद भगतसिंह मार्ग, मुम्बई 400001

Department of Banking Operations and Development, Central Office, 13th floor, NCOB, Shahid Bhagat Singh Marg, Mumbai - 400001
टेलिफोन /Tel No: 91-22-22601000 फैक्स/Fax No: 91-22-22701241 Email ID:cgmicdbodco@rbi.org.in

हिंदी आसान है, इसका प्रयोग बढ़ाए